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**LOK SABHA DEBATES**  
**(Part II—Proceedings other than Questions and Answers)**

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Friday, 19th August, 1953

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

BUSINESS ADVISORY COMMITTEE

TWENTY-THIRD REPORT

Shri M. A. Ayyangar (Tirupati): I  
beg to present the Twenty-third Report  
of the Business Advisory Committee.

INDIAN ARMS ACT

PRESENTATION OF PETITION

Shri Viswanatha Reddy (Chittoor):  
I beg to present a petition signed by  
Shri C. Kesavaiah Naidu, Member,  
District Planning and Development  
Committee, Chittoor, relating to the  
amendment of the Indian Arms Act,  
1878.

CORRECTION OF ANSWER TO  
STARRED QUESTION

The Minister of Information and  
Broadcasting (Dr. Keskar): In reply  
to one of the supplementaries to  
Starred Question No. 2156 answered on  
the floor of the House on 11th April,  
1953, I made a statement which would  
have to be corrected. I said that the  
language in which the largest number  
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of films had been produced by the  
Films Division was English and after  
that, Hindi. The correct position is  
that the largest number of films has  
been produced in Hindi and after that  
comes English.

ELECTIONS TO COMMITTEES

RUBBER BOARD

The Minister of Industries (Shri  
Kanungo): I beg to move:

"That in pursuance of clause (e)  
of sub-section (3) of Section 4 of  
the Rubber Act, 1947, as amended  
by Act No. 54 of 1954, the Members  
of this House do proceed to elect  
in such manner as the Speaker  
may direct, two Members from  
among themselves to serve as  
members on the Rubber Board  
constituted under the said Act."

Mr. Speaker: The question is:

"That in pursuance of clause  
(e) of sub-section (3) of Section  
4 of the Rubber Act, 1947, as  
amended by Act No. 54 of 1954,  
the Members of this House do  
proceed to elect in such manner  
as the Speaker may direct, two  
Members from among themselves  
to serve as members on the Rub-  
ber Board constituted under the  
said Act."

The motion was adopted.

COFFEE BOARD

Shri Kanungo: I beg to move:

"That in pursuance of clause  
(xiv) of sub-section (2) of section  
4 of the Coffee Act, 1942, as  
amended by Act No. 50 of 1954,  
the Members of this House do  
proceed to elect in such manner